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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010504882026**

\+ O.M.P.(MISC.)(COMM.) 820/2026

M/S METSO INDIA PVT LTD .....Petitioner

Through: Mr. Nitin khare, Ms. Hemlata Rawat,Mr. Abhay Singh, Advs.

versus

M/S SREEJA METAL SAND LLP .....Respondent

Through: None.

**CORAM:**
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**JUDGMENT(ORAL)**

**% 20.11.2026**

1. Service is sufficient as per the affidavit of service filed on behalf of the learned Counsel for the Petitioner.

2. Respondent has chosen not to participate in the present proceedings, despite sufficient service nor any response is filed.

3. Accordingly, this Court finds no impediment in proceeding to decide this petition *ex parte*, in absence of any response.

4. Learned Counsel for the Petitioner submits that the arbitration is at the stage of evidence.

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Signed By:ANUBHAV TRIPATHI
Signing Date:21.11.2026 11:58:55

5. Accordingly, the mandate of learned Sole Arbitrator is extended by period of 12 months from the date of this order for completion of the arbitral proceeding and rendering of the award.

6. The present petition is disposed of accordingly.

**OM PRAKASH SHUKLA, J**

**NOVEMBER 20, 2026/at**

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:21.11.2026 11:58:55